

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

C.P.No.268 of 1998  
in  
O.A. No.1460 of 1997

(23)

New Delhi, this 16th day of September, 1999.

HON'BLE MR.JUSTICE V.RAJAGOPALA REDDY, VICE CHAIRMAN  
HON'BLE MRS. SHANTA SHAstry, MEMBER(A)

Harinder Kumar Gautam  
R/o D-12, Gali No.1  
South Anarkali  
Near SOM Bazar  
Delhi 110 051.

... Petitioner

(By Advocate: Shri K.P. Dohare)

Versus

Miss Archana Arora  
Director of Education  
Govt. of N.C.T. of Delhi  
Old Secretariat  
Delhi.

... Respondents

(By Advocate: Shri Vijay Pandita)

O R D E R (Oral)

By Reddy, J.

Heard the learned counsel for the petitioner and the respondent.

2. While disposing of the OA filed by the petitioner by order dated 11.3.1998, the respondents were directed to consider the case of the petitioner for granting three additional marks in respect of the petitioner's Master Degree qualification. When such a Degree has been produced before the respondent, it is complained of by the petitioner that the respondent has not complied with the order and that the respondent has not granted all the consequential benefits to the petitioner.

V.P.A.

3. In the reply, it is stated that the petitioner has been considered for appointment by granting three additional marks and he was accordingly appointed by an order dated 3.2.1999. In the circumstances, it cannot be held that the respondents have violated the order of the Tribunal. The contention as to the grant of consequential benefits cannot be upheld. In the order of the Tribunal no such direction was given to the respondents.

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4. In the circumstances, the C.P. fails and is accordingly dismissed. Notice discharged. No costs.

Ans 9-

(Mrs. Shanta Shastry)

Member(A)

Ambrinreddy

(V. Rajagopla Reddy)

Vice Chairman(J)

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